

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardaha Court, Delhi

FIR No.108/2019
P.S.: Shakarpur
U/s: 365/366/506/384/193/196/467/468/471/120B/201/34 IPC
State Vs. Shajad Khan and ors.

05.08.2020

Fresh application for cancellation of P.O. order, in compliance of anticipatory bail granted to accused person Shoiab Khan by Hon'ble Sessions Court, KKD Courts vide order dated 31.07.2020, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for accused in person.

Application perused. Put up with file on 06.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.05, Floor,
Karkardooma Court, Delhi

FIR No.0072/2019
P.S.: Krishna Nagar
U/s: 420 IPC
State Vs. Shyam Mittal

05.08.2020

Second application for bail U/s 437 Cr.P.C. on behalf of accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 06.08.2020.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.012053/2020
P.S.: Laxmi Nagar
U/s: 379 IPC
State Vs. Not known

05.08.2020

Fresh application for release of vehicle bearing No. DL-3SDM7800 on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Application perused. The present application pertains to PS: Laxmi Nagar which is not under the territorial jurisdiction of this Court. Hence, the present application is dismissed for want of territorial jurisdiction.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020

AANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

E-FIR No.014647/20
E-P.S.: Shakarpur
U/s: 379 IPC

05.08.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

This is an application for release of vehicle on superdari. Application perused. Reply of IO has also been received and perused. As per the reply of IO, the above mentioned case was registered in the PS: Laxmi Nagar which does not fall within the territorial jurisdiction of this Court. Hence, the present application stands dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020

AANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

Kul Bhushan Dania Vs. Kumkum Dania & anr.

05.08.2020

Present : Ld. Counsel for complainant is present through Video Conferencing.

Part arguments heard through Video Conferencing vide Webex Meeting scheduled for today.

Re-list for further arguments on 10.08.2020.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020



AANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.298/2020
P.S.: Krishna Nagar
U/s: 380/457/411/34 IPC
State Vs. Adil

05.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through Video Conferencing
This is the bail application for grant of bail u/s 437 Cr.P.C moved on
behalf of the accused Adil.

Bail application perused. Reply filed by IO also perused.

Counsel for the accused submits that accused is in JC since 31.05.2020. He has further submitted that accused has been falsely implicated in the present case. Accused is having clean antecedents. He further submitted that accused is no more required for any investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 31.05.2020. Co-accused is on bail in the present case. Further, case property in the present case has already been recovered. As per the reply of IO, charge-sheet has been filed. Trial is likely to take time. No previous involvement of accused in any offence has been disclosed by the IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020



FIR No.0180/2020
P.S.: PIA
U/s: 379/356 IPC
State Vs. Not known

05.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of mobile phone MI NOTE 8 PRO on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Moolchand wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.009494/20
P.S.: Shakarpur
U/s: 379 IPC

05.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of vehicle **TVS Jupiter No. DL5SBS4690** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Munna Lal wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only after verifying the ownership of the vehicle in question**, subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020



AARANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.328/2020
P.S.: Shakarpur
U/s: 186/353/332 IPC
State Vs. Sameer @ Dilshad @ Dillu

05.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of mobile phone **VIVO S1** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Maneesh Kumar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020

Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No:000182/2020
P.S.: Shakarpur
U/s: 379 IPC

05.08.2020

Fresh application for release of mobile phone REALME C2 on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 06.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.343/2020
P.S.: Krishna Nagar
U/s: 307/34 IPC & 25/27 Arms Act
State Vs. Dinesh

05.08.2020

Fresh application for release of vehicle bearing No. DL-13SS 0210 Royal Enfield on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 06.08.2020.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.003124/2019
P.S.: Shakarpur
U/s: 379 IPC

05.08.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

This is an application for release of Mobile phone REDMI A1. Application perused. Reply of IO has also been received and perused. As per the reply of IO, the above mentioned case was registered in the PS: Laxmi Nagar, which is not under the territorial jurisdiction of this Court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.ED-P14-000517
P.S.: PIA
U/s: 379 IPC
State Vs. Not known

05.08.2020

Fresh application for release of mobile phone VIVO S-1 4/128(Blue Colour) on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 06.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020

AANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.314/2020
P.S.: Krishna Nagar
U/s: 356/379/34 IPC
State Vs. Deepak Dutt

05.08.2020

Fresh application for bail U/s 437 Cr.P.C. on behalf of accused,
received by way of email.

Present : Ld. APP for the State is stated to be present through
Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 06.08.2020.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

SWARAN REKHA AWASTHY VS. PRAVEEN LATA AWASTHI
P.S.: Krishna Nagar
U/s: 380/383/390/391/441/443/451/454/120B/506-II/34 F IPC

05.08.2020

Fresh application for release of the original Fixed Deposit of Rs. 10,000/- vide FDR Account No. 90174050060738 dt. 12/11/2012 to the applicant/surety namely Kanchid Singh, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Put up with file on 07.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020

AANKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.89/2006
P.S.: Krishna Nagar
U/s: 380/411 IPC
State Vs. Rajiv

05.08.2020

Fresh application for releasing the original Registration Certificate (R.C.) of the vehicle bearing No. DL13ST-9982 on behalf of surety namely Khushboo, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Put up with file on 07.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 05.08.2020

AANKSHA VYAS
Metropolitan Magistrate
Room No. 08, Floor,
Karkardooma Court, Delhi

FIR No.017123/20
P.S.: (Crime Branch) Krishna Nagar
U/s: 379 IPC
State Vs. Unknown

05.08.2020

Fresh application for release of vehicle bearing No. DL-13-SN-4050 (Yamaha FZ-S) on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 06.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/05.08.2020